CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.284/MP/2025

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 on

behalf of the Petitioner seeking approval of Change in Law event and consequential relief of compensation through tariff

adjustment payment.

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : PTC India Limited and Ors.

Date of Hearing : 22.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Dushyant Manocha, Advocate, MBPMPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed inter alia seeking approval of a Change in Law event and consequential relief of compensation through tariff adjustment payment. Learned counsel submitted that as per the Petitioner, the communication issued by the Railways Board, Ministry of Railways dated 25.3.2022, which is in the nature of a substantial amendment mandating the payment of Engine Hire Charges even if siding holders use their captive engines beyond the free time, amounts to a Change in Law event.

- Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:
 - (a) Admit and issue notice to the Respondents, subject to just exceptions;
 - (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within six weeks thereafter.
- 3. The Petition will be listed for hearing on 17.7.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)